

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1102  
ANSWERED ON:15.11.2010  
WELFARE OF CONSTRUCTION WORKERS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of schemes sanctioned for welfare of construction workers during the last three years, State-wise;
- (b) whether the Government has provided funds to the State Governments for the welfare and upliftment of the construction workers during the above period;
- (c) If so, whether the said funds properly utilised by Government of Gujarat; and
- (d) if not, the reasons therefor and the steps taken by Government for proper utilisation of the funds?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Government has to constitute a State Building and Other Construction Workers Welfare Board. The functions of the Board include providing immediate assistance to a beneficiary in case of accident, making payment of pension to the beneficiaries who have completed the age of 60 years, sanctioning loan and advances for construction of a house, paying amount in connection with premium for Group Insurance Scheme, providing financial assistance for the education of the children of the beneficiaries, meeting medical expenses for treatment of major ailments of the beneficiaries, making payment of maternity benefit to female beneficiaries etc. The Welfare Boards in some States which have already framed schemes are implementing them. 19 States have formulated welfare schemes for construction workers. The Central Government has allowed the Rashtriya Swasthya Bama Yojana platform to be used by State Welfare Boards to extend smart card based cashless health insurance cover.

(b): The Central Government does not provide any fund to the State Government for welfare of construction workers. A cess @ 1% of the construction cost is collected by the States and given to the respective Welfare Boards for meeting the expenses on welfare of construction workers.

(c) & (d): Does not arise.